

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH NEW DELHI

O.A. No. 2361/1994

New Delhi, dated the 30th November, 1994

CORAM

Hon'ble Shri N.V. Krishnan, Vice Chairman(A)

Hon'ble Smt. Lakshmi Swaminathan, Member(J)

Shri C.K.Thakur,

Examiner, Ministry of Defence

Dte. of Std., TSG (Micro Film)

Room No.118

H.Bloc^k Hutsments, D.H.Q. New Delhi-II

... Applicant

(By Advocate Shri J.Banerjee proxy
counsel for Shri C.Hari Shankar)

Versus

1. Union of India through Secy.
Ministry of Defence, South Block,
New Delhi

2. Joint Secretary(Trg.) & CAO
Ministry of Defence, DHQ PO, New Delhi-II

... Respondents

ORDER(ORAL)

Hon'ble Shri N.V. Krishnan, Vice Chairman (A))

We have heard him. The applicant is aggrieved by the penalty imposed upon him as a consequence of minor penalty proceeding by the Ann.A.8 order under Rule 16 of the CCS(CCA) Rules, 1965. The misconduct alleged is regarding the applicant's refusal to accept envelope of the Disciplinary Authority. The charge has been accepted as seen from the order.

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2. We wanted to know, how this applicant can be admitted.

3. At this stage, learned counsel for the applicant seeks permission to withdraw the O.A.

Permission is granted. OA is dismissed as having been withdrawn.

Lakshmi Swaminathan
(Lakshmi Swaminathan)

Member (J)

N.V. Krishnan
(N.V. Krishnan)

Vice Chairman (A)

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